

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 369/GT/2020

Subject : Petition for revision of tariff of Anta Gas Power Station after truing up exercise for the period from 1.4.2014 to 31.3.2019.

Petition No. 432/GT/2020

Subject : Petition for approval of tariff of Anta Gas Power Station for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC

Respondents : UPPCL and 10 others

Date of Hearing : **6.1.2023**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Surbhi Gupta, Advocate, NTPC
Shri Anand Kumar Shrivastava, TPDDL
Ms. Ishita Jain, Advocate, TPDDL
Shri Aditya Ajay, Advocate, BSES Discoms
Shri Rahul Kinra, Advocate, BSES Discoms
Shri Aashwyn Singh, Advocate, BSES Discoms
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matters. At the request of the learned counsel, the Commission permitted the Petitioner to place on record the note of arguments.

3. On a specific query of the Commission with regard to expiry of useful life of the plant, the learned counsel for the Petitioner clarified that the generating station has completed its useful life of 25 years in 2021. She further submitted that except for the Respondent TPDDL, who has served notice under Regulation 17 of the 2019 Tariff Regulations, other Respondents viz., State of UP and J&K are scheduling power from the project, based on the existing allocation of the MOP, GOI. The learned counsel added that the balance power, is yet to be re-allocated.



4. The learned counsel for the Respondent, TPDDL submitted that due to completion of useful life of the generating station, it has invoked Regulation 17 of the 2019 Tariff Regulations, by letter dated 7.3.2022, seeking special terms and conditions from the Petitioner. He also submitted that the Respondent has filed Petition No. 240/MP/2022 before this Commission, seeking directions against the refusal of the Petitioner for a suitable arrangement, in terms of the said regulations. The learned counsel, while pointing out that the Petitioner has not furnished the required documents with regard to its claim for impact of wage revision and GST impact, sought permission of the Commission to file short written submissions, in these matters.

5. The learned counsel for the Respondent, BSES Discoms prayed that the Respondent may be permitted to file its reply and requested for the web-portal to be opened, which was accepted by the Commission. He mainly submitted that the reply filed by the Respondent may be considered, while determining the tariff of the generating station.

6. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, on or before **13.2.2023**, after serving copy on the Respondents:

2014-19 Tariff Period

(i) Clarification as to whether the CW intake channel flow meter and other such works pertain to the original scope of work or is a new claim;

2019-24 Tariff Period

(ii) NTPC management's plan regarding the Plant's future operation i.e. beyond the useful life.

7. The Respondents are permitted to file their reply/written submissions on or before **28.2.2023**, after serving copy to the Petitioner, who may, file its rejoinder/response, if any, by **10.3.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.

8. Subject to the above, the Commission reserved its order in these matters.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

